

**IN THE COURT OF SESSIONS JUDGE, SPECIAL COURT FOR SC/ST(PoA)  
ACT, PERAMBALUR**

**Present: Tmt.S.Malarvizhi, M.L.,  
Sessions Judge,**

**Special Court for SC/St(PoA) Act, Perambalur.**

**Wednesday, this the 17<sup>th</sup> day of March, 2021.**

**E. Bail No.218/2021.**

1. Sivakumar, 27/2021,  
S/o. Chinnaiyan.
2. Rajesh, 29/2021,  
S/o. Sivaganam.
3. Karthich @ Karthikeyan, 20/2021  
S/o. Chandrasekar.
4. Jeyabal, 35/2021,  
S/o. Perumal.
5. Selvamani, 28/2021,  
S/o. Marimuthu

... Petitioners/Accused.

-vs-

Inspector of Police,  
Padalur Police Station,  
Crime No.1305/2020.

... Respondent/Complainant.

Offences u/Ss.147,148,294(b),323,427,307, 506(ii) IPC r/w Sec.3(1)(r),3(1)(s), 3(2)(v) of  
SC/ST (PoA) Amendment Act – 2015.

\* \* \* \* \*

Petition dated 12.03.2021 filed U/s.439(ii) of Cr.P.C for relaxation of conditions. As per the conditions imposed on the petitioners, they were directed to sign before the respondent Police Station daily once at 10.00 a.m. until further orders, as per the order passed in Cr.M.P.No.205/2021, dated 24.02.2021.

This petition coming on this day before me for order in the presence of Thiru.S.Senthilkumar, Advocate for the petitioners and of the Special Public Prosecutor for the State and upon hearing both sides, perusing the petition and other relevant records, this Court has delivered the following...

**ORDER**

This petition has been filed by the petitioners to relax the conditions U/s. 439(ii) of Cr.P.C. on the file of the respondent.

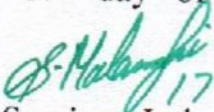
The learned Counsel for the petitioners submitted that the petitioners/accused are observing the conditions from 26.02.2021 to till date without fail and that they are

family very poor and daily wages and that if the condition is existing, it is not possible for them to do their work and to comply the conditions imposed on them and hence, prays to relax the conditions.

The learned Special Public Prosecutor submitted that the conditions complied by the petitioners are not sufficient and prays to modify the conditions as imposed as against these petitioners/accused.

Submissions of both sides heard. It is admitted that the accused have complied the conditions from 26.02.2021 to till date without fail. No serious objections raised. Considering the above facts, condition is modified that the petitioners/accused shall appear and sign before the V.Kalathur police station on 1<sup>st</sup> and 15<sup>th</sup> every month at 10.00 a.m. until further orders.

Pronounced by me through E-bail, this the 17<sup>th</sup> day of March, 2021.

  
17-3-2021  
Sessions Judge,  
Special Court for SC/St (PoA) Act,  
Perambalur.